

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

1.

CP(IB)-4631(MB)/2019

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.09.2021

NAME OF THE PARTIES:

Shyam Enterprises

v/s.

Maa Gauri Poultry Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Geeta Lundwani, Ld. Counsel for the Petitioner present. None for the Corporate Debtor.
2. Counsel for the Petitioner seeks leave of the Court to withdraw the Petition as the Petitioner is not inclined to pursue the matter. At the request of the Counsel for the Petitioner, Petition [CP(IB)-4631(MB)/2019] is **dismissed** as not pressed.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)